



2026:AHC:175786

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL REVISION No. - 5091 of 2026

Pratap Veer Singh

.....Revisionist(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Revisionist(s) : Himanshu Ranjan Shukla, Ramesh
Kumar Shukla

Counsel for Opposite Party(s) : G.A.

Court No. - 86

HON'BLE PRAVEEN KUMAR GIRI, J.

1. Heard Sri Himanshu Ranjan Shukla, learned counsel for the revisionist and Sri Sunil Kumar, learned A.G.A. for the State.

2. Learned counsel for the revisionist submits that the instant criminal revision has been preferred with the relief which has been mentioned in the prayer clause. The relief mentioned in the prayer clause of the revision is delineated below:-

"It is, therefore, most respectfully prayed that this Hon'ble Court may graciously be pleased to allow the Criminal Revision and set aside the impugned award/order dated 20.07.2026 passed by the learned Court of Principal Judge, Family Court, Rampur in Criminal Misc. No. 560 of 2023 (Smt. Suman Sagar and another Vs. Pratap Veer Singh), Under Section 125 Cr.P.C., related to Police Station Swar, District Rampur by which the learned Court of Principal Judge, Family Court, Rampur has allowed the maintenance of the opposite party no. 2 and awarded Rs. 15000 /-per month against the revisionist from the time of filing the application dated 29.09.2023, otherwise the Revisionist shall suffer irreparable loss and injury.

It is further prayed that this Hon'ble Court may be pleased to set aside the impugned award/order dated 20.07.2026 passed by the learned Court of Principal Judge, Family Court, Rampur in Criminal Misc. No. 560 of 2023 (Smt. Suman Sagar and another Vs. Pratap Veer Singh), Under Section 125 Cr.P.C., related to Police Station Swar, District Rampur by

which the learned Court of Principal Judge, Family Court, Rampur has allowed the maintenance of the opposite party no. 2 and awarded Rs. 15000 /per month against the revisionist from the time of filing the application dated 29.09.2023 during the pendency of the criminal revision before this Hon'ble Court, otherwise the revisionist shall suffer irreparable loss and injury."

3. Learned counsel for the revisionist submits that, vide the impugned order dated 20.07.2026, the learned Principal Judge, Family Court, Rampur, has awarded Rs.15,000/- per month to opposite party no. 2 (wife) from the date of application i.e. 29.09.2023, which is exorbitant and not commensurate with the income of the revisionist.

4. I have considered the submissions advanced by learned counsel for the revisionist and have perused the record.

5. Upon perusal of the record, this Court finds that the revisionist is a government teacher and is drawing a monthly salary of approximately Rs.65,000/- and he has also other sources of income i.e. agricultural work and own house, which has been given on rent to tenants and his total income (i.e. salary plus other sources of income) is about Rs.1 lakh. The maintenance awarded under the impugned order is, thus, is less than 25% of the monthly income of the revisionist and is in consonance with the law laid down by the Hon'ble Supreme Court in **Dr. Kulbhushan Kumar Vs. Raj Kumari, 1970 (3) SCC 129, Kalyan Dey Chowdhury Vs. Rita Dey Chowdhury, AIR 2017 SC 2383 and Rajnesh vs. Neha and others, (2021) 2 SCC 324**. This Court, therefore, does not find any illegality/perversity in the impugned order.

6. Accordingly, the criminal revision, being devoid of merit, is hereby **dismissed**.

7. It is further directed that the Principal Judge, Family Court, Rampur, shall issue appropriate directions to the employer/competent authority of the revisionist, to deduct the amount of maintenance from his salary and ensure that the same is credited directly into the verified bank account of the opposite party no. 2 (wife) on a monthly basis, including the arrears, if any.

8. The Registrar (Compliance) is directed to communicate this order forthwith to the Principal Judge, Family Court, Rampur for its necessary compliance at the earliest.

(Praveen Kumar Giri,J.)

August 20, 2026
Manish Himwan